

1	2	3	4	5
23.	Rajasthan	1,963.90	1,819.74	30285
24.	Tamil Nadu	8,013.84	6,495.77	169274
25.	Telangana	1,712.40	1,442.70	32553
26.	Uttar Pradesh	937.25	620.12	26683
27.	Uttaranchal	361.24	331.89	2928
28.	West Bengal	2,477.29	2,023.79	54072
	TOTAL	36,024.29	30,293.38	735239

Regular employment to Anganwadi workers

795. DR. K. V.P. RAMACHANDRARAO: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware that Anganwadi workers and all those engaged in programmes like AYUSH and mid-day meals are on agitation path these days;

(b) if so, the details thereof; and

(c) whether Government would consider either absorbing them as regular employees or at least increase their wages?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) and (b) The Government of India has been receiving such information of agitation of Anganwadi Workers from various quarters for fulfilment of their demands like regularization of their services and extension of social security benefits, etc. The Integrated Child Development Services (ICDS) Scheme [now renamed as Anganwadi Services under Umbrella ICDS Scheme] is a Centrally Sponsored Scheme which is implemented by the States/UTs. Accordingly, the Ministry of Women and Child Development had issued instructions as and when received to all concerned authorities to take appropriate measures and ensure that the services in the Anganwadi Centres are not affected due to the strike and Anganwadi Workers (AWWs) and Anganwadi Helpers (AWHs) not involved in these activities.

Mid Day Meal Scheme (MDMS) is a Centrally Sponsored Scheme implemented in partnership with the States and UTs. The overall responsibility for smooth functioning of

the scheme including providing cooked and nutritious mid day meal to the eligible children as well as engagement of Cooks-cum-Helpers (CCHs) lies with the State Governments and Union Territory Administrations. Under the Scheme, the CCHs engaged are honorary worker who have come forward for rendering social service and preparing and serving mid day meals at schools. In recognizing of their services, the CCHs are paid ₹ 1000/- per month for 10 months in a year as honorarium. The honorarium expenditure is shared between the central Government and States and UTs as per the approved sharing pattern. The State Governments and UTs Administrations also supplement the honorarium by providing additional funds from their own resource. Under the Scheme, this Ministry has received intimation of agitation from Chhattisgarh Mahila Purush Madhyahn Bhojan Rasoiya Sangh and from Jharkhand Pradesh Vidyalaya Rasoiya/Sanyojika/Adhyaksh Sangh for pressing certain demands, during the year 2017-18.

(c) The Anganwadi Services under the Umbrella ICDS Scheme envisage the AWWs & AWHs as "honorary workers" from the local community who come forward to render their services, on part time basis, in the area of child care and development. Since the AWWs and AWHs are honorary workers, these functionaries cannot be declared as "Government employees/regular employees" or extended the benefits as admissible to employees of the Government.

Further, the Supreme Court of India in ruling of 07.12.2006 in Civil Appeal No.4953-4957 of 1998 State of Karnataka & Ors. Vs. Ameerbi & Ors. has also held that AWWs/AWHs do not hold any civil post.

The Government of India presently pays monthly honorarium to the AWWs, AWWs of Mini- Anganwadis and AWHs @ ₹3,000/-, ₹2,250/- and ₹1,500/- respectively in the prescribed cost sharing ratio with the States/UTs. The States/UTs are also paying additional honorarium to these functionaries from their own resources. Since the additional honorarium is paid by the States/UTs from their own financial resources, Government of India has been requesting them from time to time to increase the honorarium of these functionaries. In response thereto, most of the States/UTs have enhanced the honoraria to the AWWs & AWHs. The updated additional honoraria being paid by the respective States/UTs to the AWWs & AWHs are given in the Statement (*See below*).

The Government of India has been fully conscious of the benefits available to AWWs/AWHs and efforts have been made to improve their working conditions by extending facilities/benefits from time to time, such as, paid absence on maternity, insurance cover under the Anganwadi Karyakartri Bima Yojana (AKBYVPradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojna (PMJJBY) Female Critical

Illness benefits, scholarships to children of AWWs/AWHs, reservation of 50% of vacant posts of Supervisors for AWWs, recruitment of 25% of AWWs from AWHs etc.

Statement

Additional monthly honorarium paid to AWWs/AWHs by the States/UTs from their own resources (as on 31.10.2017)

Sl. No.	States/UTs	Additional honorarium given by States/UTs (In ₹)	
		Anganwadi Workers (AWW)	Anganwadi Helper (AWH)
1	2	3	4
1.	Andaman and Nicobar	3000	2500
2.	Andhra Pradesh	1200	700
3.	Arunachal Pradesh	Nil	Nil
4.	Assam	1000	500
5.	Bihar	750	375
6.	Chandigarh	2000	1000
7.	Chhattisgarh	1000	500
8.	Dadra and Nagar Heveli	1000	600
9.	Daman and Diu	1000	600
10.	Delhi	6678	3339
11.	Goa	3062-11937*	3000-6000
12.	Gujarat	1750	900
13.	Haryana	2500	2250
14.	Himachal Pradesh	1450	600
15.	Jammu and Kashmir	600	340
16.	Jharkhand	1400	700
17.	Karnataka	3000	2000
18.	Kerala	2000	2000
19.	Lakshdweep	1600	1000
20.	Madhya Pradesh	2000	1000

1	2	3	4
21.	Maharashtra	2000	1000
22.	Manipur	100	50
23.	Meghalaya	Nil	Nil
24.	Odisha	1000	500
25.	Puducherry	600	300
26.	Punjab	2600	1300
27.	Rajasthan	1724-1736*	1065
28.	Sikkim	2225	1500
29.	Uttarakhand	3000	1500
30.	West Bengal	1300	1300
31.	Uttar Pradesh	1000	500
32.	Nagaland	Nil	Nil
33.	Mizoram	Nil	Nil
34.	Tamil Nadu	6750 (that includes pay- 2500, GP-500, & DA-3750)	4275 (that includes pay-1500, GP-400, & DA-2375)
35.	Telangana	4000	3000
36.	Tripura	2865	1924

* Depending on the qualification and number of years of service

Women abandoned by Non-Resident Indian husbands

796. SHRI AMAR SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware that a large number of women are abandoned by Non-Resident Indian husbands and the number has been increasing every year;

(b) if so, the details of complaints received during the last three years and the action taken thereon; and

(c) whether the high powered panel set up by Government had made some recommendations against husbands who desert their wives and if so, the details thereof and the action taken thereon?